Name of the Schemes/Plans

FINANCIAL EXPRESS

Regd. Office: One World Center, 1202B, Tower 2B, Floor 12B, Jupiter Mills Compound, Senapati Bapat Marg Mumbai- 400013, India Tel: +91 22 40471000 CIN: U65993MH2018PLC308329 Website: www.arkafincap.com E-mail: arkainfo@arkafincap.com

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE HALF YEAR ENDED AND YEAR ENDED 31 MARCH 2021

Sr.	Particulars	Half Yea	r Ended	Year Ended	
No.		31 March 2021 Audited	31 March 2020 Unaudited	31 March 2021 Audited	31 March 2020 Audited
1	Total Income from Operations	₹ 6,229.11	₹ 2,930.70	₹ 10,188.51	₹ 4,842.68
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	₹ 1,304.29	₹ 783,11	₹ 2,327.55	₹ 1,016.82
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	₹ 1,304.29	₹ 783.11	₹ 2,327.55	₹ 1,016.82
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	₹ 982.68	₹ 519.86	₹ 1,688.34	₹ 609.40
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	₹ 991.30	₹ 517.77	₹ 1,696.96	₹ 607.31
6	Paid up Equity Share Capital (Face value of ₹ 10/- each)	***************************************		₹ 63,996.98	₹ 52,650.00
7	Reserves (excluding Revaluation Reserve)		fi l	3,338.18	279.08
8	Earning per share (In ₹) (Not Annualised):		3 3		
	(a) Basic (Not Annualised)	0.17	0.10	0.30	0.12
	(b) Diluted (Not Annualised)	0.17	0.10	0.30	0.12

a. The above is an extract of detailed format of audited financial results for the half year and year ended 31 March 2021, prepared pursuant to Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with SEBI circular dated 5 July 2016. The full format of the Audited financial results are available on the website of the Company at www.arkafincap.com and on the website of the BSE Ltd. at www.bseindia.com. The financial results of the Company have been prepared in accordance the Indian Accounting Standard ("Ind AS") notified under section 133 of the Companies Act, 2013 ("the Act") read with the Companies (Indian Accounting Standards) Rules, 2015 as amended from time to time. The Company has adopted Ind AS from 1 April 2020 with effective transition date of 1 April 2019, This transition has been carried out from the erstwhile Accounting Standards notified under the Act, read with relevant rules issued thereunder and guidelines issued by the Reserve Bank of India ("RBI") and generally accepted accounting principles in India (collectively referred to as "Previous GAAP"). Accordingly, the impact of transition has been recorded in the opening reserve as at 1 April 2019 and the corresponding figures presented in these results have been restated/ reclassified in order to confirm with

Half Year Ended

Year Ended

As required by Paragraph 32 of Ind-AS 101, net profit reconciliation between the figure under the Previous GAAP and Ind AS is as under: (₹ in Lakhs)

Particulars	Hell Fedi Ellided	Logi Flidge
	31 March 2020	31 March 2020
	Unaudited	Audited
Net Profit after tax under Previous GAAP	931.47	1188.18
Ind AS adjustments resulting in increase/(decrease) in net profit after tax under the Previous GAAP:		
a. Lease and Security deposit Discounting	(12.48)	(28.15)
b. Fair valuation of employee loans	0.87	1.31
c. Fair valuation of Investments	(100.85)	(4.12)
d. Fair valuation of Loans	(109.31)	(180.90)
e. Fair valuation of employee stock options	(220.78)	(472.05)
f. Stamp duty paid on equity shares	0.00	49.95
g. Expected credit Loss provision	(36.03)	0.00
h. Tax effect on above adjustments	64.88	53.09
Total Comprehensive income as per Ind AS	517.77	607.31
econciliation of Equity as at 31 March 2020 as reported under the Previous	GAAP and Ind AS is	as under:
	(₹ in Lakhs)	

(₹ in Lakhs
As at
31 March 2020
Audited
53,091.90
(29.35)
(3.21)
(4.12)
(180.90)
54.76
(162.82)
52929.08

However, the management has exercised necessary due diligence to ensure that the financial results for the half year ended 31 March 2020 provide a true and fair view of the Company's affairs.

Financial results for the half year ended 31 March 2020 have been restated as per Ind AS and have not been subjected to limited review or audit.

The above financial results of Arka Fincap Limited ("AFL" or "the Company") for the half year and full year ended 31 March 2021 have been reviewed by the Audit Committee and subsequently approved at the meeting of the Board of Directors held on 28 April 2021. For and on behalf of the Board of Directors of

> Arka Fincap Limited (Formerly known as Kirloskar Capital Limited)

Place: Mumbai Date: 28 April 2021

ARKA

Vimal Bhandari Executive Vice Chairman and CEO DIN: 0000131

Disclosures in accordance with Regulation 52(4) of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") for the year ended 31 March 2021

(a) Credit Rating

Sr. No.	Nature of Instrument	Name of the Instrument	Name of Credit Rating Agency	Amount Rated (₹ in Lakhs)	Current Rating	Date of Rating
1	Long term instrument	Bank Lines	CRISIL	70,000	CRISIL AA-/Stable	24/03/2021
2	Long term instrument	Non-convertible debentures	CRISIL	12,500	CRISIL AA-/Stable	29/05/2020
3	Long term instrument	Non-convertible debentures	CRISIL	5,000	CRISIL AA-/Stable	25/06/2020
4	Long term instrument	Non-convertible debentures	CRISIL	7,000	CRISIL AA-/Stable	23/12/2020
5	Long term instrument	Non-convertible debentures	INFOMERICS Valuation and Rating Private Limited	7,000	IVR AA-/Stable	23/12/2020
6	Short term instrument	Commercial paper	CRISIL	5,000	CRISIL A1+	23/12/2020

to the Company being a Non-Banking Financial Company registered with the Reserve Bank of India.

(c) Debt-Equity Ratio: 1:1

Previous due date for the payment of interest / repayment of principal in respect of the Non-Convertible Debentures and whether the same has been paid or not during the half year ended 31 March 2021:

Nature of the Instrument	Listed/ Un-Listed	Scrip Code	Previous Due date for Interest Payment	Previous Due date for Principal Payment	Payment Status
NCD Series I	Listed	959522	28/02/2021	50 50 50 T	Paid on 26/02/2021
NCD Series II	Listed	959543	28/02/2021	\$ P	Paid on 26/02/2021
NCD Series III	Listed	959592	31/03/2021	×2	Paid on 31/03/2021
NCD Series IV	Un-Listed	NA.	(*)		- 81
NCD Series V	Un-Listed	NA.			19
NCD Series VI	Un-Listed	NA.	11.00		

Nature of the Instrument	Listed/ Un-Listed	Scrip Code	Next Due date for Interest Payment	Next Due date for Principal Payment
NCD Series I	Listed	959522	31/05/2021 & 31/08/2021	(*)
NCD Series II	Listed	959543	31/05/2021 & 31/08/2021	3 321
NCD Series III	Listed	959592	30/06/2021 & 30/09/2021	590
NCD Series IV	Un-Listed	NA.	30/06/2021	1 0.0
NCD Series V	Un-Listed	NA .	31/07/2021	-
NCD Series VI	Un-Listed	NA.	500	3

Debt Service Coverage Ratio: Not Applicable Interest Service Coverage Ratio: Not Applicable

Outstanding redeemable preference shares: Nil Debenture Redemption Reserve: Not required in respect of privately placed debentures in terms of Rule 18(7)(b)(ii) of Companies (Share Capital and Debenture) Rules, 2014.

Net Worth/ Total Equity as on 31 March 2021 is ₹ 66,688.14 Lakhs Total Comprehensive income (Profit after tax + Other Comprehensive income, net of tax) for the half year ended on 31 March 2021 is ₹ 991.30

Lakhs and for the full year ended on 31 March 2021 is ₹ 1,696.96 Lakhs. Earnings per share as on 31 March 2021: Basic and Diluted ₹ 0.30 Net worth/Total Equity = Equity Share Capital + Other Equity - Deferred Tax Assets - Intangible assets

Debt = Debt Securities + Borrowings Equity = Equity Share Capital + Other Equity - Deferred Tax Assets - Intangible assets

Total Comprehensive Income = Profit after tax + Other comprehensive income, net of tax

Yours faithfully For Arka Fincap Limited (formerly known as Kirloskar Capital Limited)

Amit Bondre Deputy Company Secretary (Membership No. A 26105) Date: 28 April 2021

(Formerly known as Kirloskar Capital Limited)

ICICI PRUDENTIAL **MUTUAL FUND**

ICICI Prudential Asset Management Company Limited Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.

Corporate Office: One BKC, 13th Floor, Bandra Kurla Complex, Mumbai - 400 051. Tel.: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.iciciprumf.com, Email id: enquiry@icicipruamc.com

Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Equity & Debt Fund, ICICI Prudential Fixed Maturity Plan - Series 82 - 1225 Days Plan B, ICICI Prudential Fixed Maturity Plan - Series 82 - 1217 Days Plan C and ICICI Prudential Fixed Maturity Plan - Series 82 - 1135 Days Plan V (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e on May 4, 2021*:

Quantum of IDCW

NAV as on

	(₹ per unit) (Face value of ₹ 10/- each) \$#	April 27, 2021 (₹ Per unit)
ICICI Prudential Equity & Debt Fund	1 ,,	
Monthly IDCW	0.16	24.34
Direct Plan - Monthly IDCW	0.16	34.98
ICICI Prudential Fixed Maturity Plan	n - Series 82 - 1225 Days Plan B	
Quarterly IDCW	0.0500	12.6262
Direct Plan - Quarterly IDCW	0.0500	12.6945
Half Yearly IDCW	0.0500	12.6263
Direct Plan - Half Yearly IDCW	0.0500	12.6951
ICICI Prudential Fixed Maturity Plan	n - Series 82 - 1217 Days Plan C	
Quarterly IDCW	0.0500	12.6040
Direct Plan - Quarterly IDCW	0.0500	12.6734
Half Yearly IDCW	0.0500	12.6040
Direct Plan - Half Yearly IDCW	0.0500	12.6707
ICICI Prudential Fixed Maturity Plan	n - Series 82 - 1135 Days Plan V	
Quarterly IDCW	0.0500	12.4371
Direct Plan - Quarterly IDCW	0.0500	12.5164
Half Yearly IDCW	0.0500	12.4370

\$ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

Subject to deduction of applicable statutory levy, if any

or the immediately following Business Day, if that day is a Non - Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

Suspension of trading of units of ICICI Prudential Fixed Maturity Plan - Series 82 -1225 Days Plan B (FMP - Sr 82 - 1225D Pl B), ICICI Prudential Fixed Maturity Plan - Series 82 - 1217 Days Plan C (FMP - Sr 82 - 1217D Pl C) and ICICI Prudential Fixed Maturity Plan - Series 82 - 1135 Days Plan V (FMP - Sr 82 - 1135D PI V):

The units of FMP - Sr 82 - 1225D PI B, FMP - Sr 82 - 1217D PI C and FMP - Sr 82 - 1135D PI V are listed on BSE. The trading of units of FMP - Sr 82 - 1225D PI B, FMP - Sr 82 -1217D PI C and FMP - Sr 82 - 1135D PI V will be suspended on BSE with effect from closing hours of trading of April 29, 2021. The units of FMP - Sr 82 - 1225D PI B will be available for trading on roll over.

For the purposes of redemption proceeds, the record date shall be May 4, 2021. For ICICI Prudential Asset Management Company Limited

Authorised Signatory

Place: Mumbai Date: April 28, 2021 No. 016/04/2021

To know more, call 1800 222 999/1800 200 6666 or visit www.iciciprumf.com

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To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit https://www.iciciprumf.com or visit AMFI's website https://www.amfiindia.com

> Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

> > Year ended

CENTURY TEXTILES AND INDUSTRIES LIMITED

Registered Office: Century Bhavan, Dr. Annie Besant Road, Worli, Mumbai - 400 030. Phone: +91-22-24957000 • Fax: +91-22-24309491, +91-22-24361980 www.centurytextind.com . Email: ctil.secretary@birlacentury.com

NOTICE

CIN: L17120MH1897PLC000163

Pursuant to Regulation 29 read with Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations), Notice is hereby given that a meeting of the Board of Directors of the Company is scheduled to be held on Thursday, the 6" May, 2021, to, inter alia, consider and approve the Standalone and Consolidated Audited Financial Results of the Company for the year ended on 31" March, 2021 and to recommend dividend, if any.

The said Notice may be accessed on the Company's website at www.centurytextind.com and may also be accessed on the Stock Exchange websites at www.bseindia.com and www.nseindia.com

For Century Textiles and Industries Limited Atul K. Kedia

Place: Mumbai Date: 28" April, 2021

Company Secretary

BSE LIMITED

CIN: L67120MH2005PLC155188 Registered Office: 25" Floor, P. J. Towers, Dalal Street, Mumbai 400 001 • Tel.: +91 022 2272 1233/34 Email: bse.shareholders@bseindia.com • Website: www.bseindia.com.

NOTICE

Notice is hereby given pursuant to Regulation 29 and 47 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, that a meeting of the Board of Directors of the Company is scheduled to be held on Thursday, May 13, 2021 to inter alia, consider and approve

 Audited Financial Results (Standalone and Consolidated) of the Company for the year ended March 31, 2021 and Limited Review Report thereon.

· Recommendation of final dividend, if any, for the financial year ended In connection with the above, please also note that as per the Securities and Exchange

Board of India (Prohibition of Insider Trading) Regulations, 2015 and Company's Internal code for prevention of Insider Trading, the 'Trading Window' for dealing in securities of

the Company was closed from Thursday, April 1, 2021 and will remain closed till Saturday, May 15, 2021 (both days inclusive).

The said notice may be accessed on the Company's website at http://www.bseindia.com and may also be accessed on the NSE website at http://www.nseindia.com.

For BSE Limited

Place : Mumbai Date : April 28, 2021

Prajakta Powle Company Secretary & Compliance Officer

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HERITAGE FOODS LIMITED (AN ISO 22000 COMPANY)

CIN: L15209TG1992PLC014332 Regd. Office: #6-3-541/C, Panjagutta, Hyderabad-500082, Telangana, India

Tel: +91-40-23391221/2, Fax: +91-40-23318090 E-mail: hfl@heritagefoods.in, Visit us at: www.heritagefoods.in

NOTICE OF BOARD MEETING NOTICE is hereby given that pursuant to Regulations 29(1)(a), Regulation

33(1), Regulation 43 and Regulation 47(1)(a) of SEBI (Listing Obligations

and Disclosure Requirements) Regulations, 2015, meeting of the Board of Directors of the Company is scheduled to be held on Wednesday, May 19, 2021 at the Registered office of the Company at Hyderabad, to transact the following business apart from the other items as per the agenda: To Consider approve and take on record the Audited Standalone

- Financial Results of the Company under Indian Accounting Standards (Ind AS) for the financial year ended on March 31, 2021 To Consider approve and take on record the Audited Consolidated
- Financial Results of the Company under Indian Accounting Standards (Ind AS) for the financial year ended on March 31, 2021
- iii) Audit Report of the Statutory Auditors of the Company on the Audited Financial Statements (Standalone & Consolidated) for the financial year ended on March 31, 2021.
- iv) To Consider and recommend Dividend, if any, on the equity shares of the Company for the financial year 2020-21.
- v) To fix the Book Closure date for the purpose of determining the members eligible for receiving dividend of the Company.
- vi) To decide the date, time and venue of 29th Annual General Meeting,
- vii) To consider and approve the Notice and Directors Report etc. of the 29th Annual General Meeting for the financial year ended 31st March,

Further, as per the Company's Code of Conduct for prevention of Insider Trading formed under SEBI (Prohibition of Insider Trading) Regulations, 2015 (as amended), the Company has intimated its 'designated persons' regarding the closure of the Trading Window for dealing in the equity shares of the Company from April 1, 2021 till the expiry of 48 (Forty-Eight) hours after declaration of the Audited Financial Results of the Company for the financial year ended March 31, 2021 (both days inclusive). The notice of the said Board Meeting is also available on the website of

the Company at www.heritagefoods.in as well as on the website of National Stock Exchange of India Limited at www.nseindia.com and BSE Limited at www.bseindia.com For Heritage Foods Limited

Sunlest Comm

Place: Hyderabad Date: 28-04-2021 Umakanta Barik

Company Secretary & Compliance Officer M. No: FCS-6317

SIEL FINANCIAL SERVICES LIMITED (Formerly Known as Shriram Agro-Tech Industries Limited) ("Target Company")

Registered Office: 4th Floor, Soni Mansion, 12-B Ratlam Kothi, Indore - 452001, Madhya Pradesh, India: Tel: +91 9893025651; Fax: NA; Email: sielfinancialservices@gmail.com; Website: www.sielfinancial.com;

Corporate Identification Number: L65999MP1990PLC007674

This Advertisement is being issued by Saffron Capital Advisors Private Limited, on behalf of Parmeet Singh Sood ("Acquirer 1") and Aveen Kaur Sood ("Acquirer 2") (Acquirer 1 and Acquirer 2 are hereinafter collectively referred to as "Acquirers"), pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto, ("Takeover Regulations") in respect of the open offer to acquire shares of the SIEL. Financial Services Limited (Formerly Known as Shriram Agro-Tech Industries Limited) ("Offer").

Kind Attention-Physical Shareholders Eligible Shareholders holding Equity Shares in physical form and who have not received the physical copy of LoF for any reason whatsoever, may send request to Registrar & Transfer Agent to the Open Offer, MAS Services Limited at investor@masserv.com and avail soft copy of the LoF. Alternatively, Eligible Shareholders may also download the soft copy of LoF from the website of SEBI's website (www.sebi.gov.in) or Manager to the Offer, www.saffronadvisor.com or Target Company, www.sielfinancial.com. Eligible Shareholders are required to refer to the Section titled "Procedure for Acceptance and Settlement of the Offer" at page 26

Capitalised terms used but not defined in this Advertisement shall have the same meanings assigned to such terms in the Public Announcement and/or DPS and/or LoF and/or Corrigendum 1 & 2. The Acquirers accept full responsibility for the information contained in this Advertisement and also for the obligations of the Acquirers as laid down in SEBI (SAST) Regulations. This Advertisement will also be available on SEBI's website at www.sebi.gov.in

of the LoF in relation to inter alia the procedure for tendering their Equity Shares in the Open Offer and are required to adhere to and

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS SAFFRON CAPITAL ADVISORS PRIVATE LIMITED

e energising ideas

Corporate Identification Number: U67120MH2007PTC166711

605, Sixth Floor, Centre Point, J.B. Nagar, Andheri (East), Mumbai - 400 059, India Tel. No.: +91 22 4082 0914-915; Fax No.: +91 22 4082 0999 Email id: openoffers@saffronadvisor.com; Website: www.saffronadvisor.com

Investor grievance: investorgrievance@saffronadvisor.com SEBI Registration Number: INM 000011211; Validity of Registration: Permanent Contact Person: Amit Wagle/Gaurav Khandelwal

For Hatsun Agro Product Limited

C. Sathyan

follow the procedure outlined therein.

Place: Gurugram Date: April 28, 2021

financialem.epmr.in

Regd. Office: Domaine, Door No.1/20A, Rajiv Gandhi Salai (OMR), Karapakkam, Chennai - 600 097. Tel: 091-044-24501622 Fax: 091-044-24501422 | Email: secretarial@hap.in | Website: www.hap.in AUDITED FINANCIAL RESULTS FOR THE QUARTER & YEAR ENDED MARCH 31, 2021 (7 in Lakhs except EPS)

HATSUN AGRO PRODUCT LIMITED

CIN: L15499TN1986PLC012747

Quarter ended

Quarter ended

Year ended

Particulars March 31, 2021 March 31, 2020 March 31, 2021 December 31, 2020 March 31, 2020 S.No. Audited Unaudited Audited Audited Audited Total Income from operations 1,56,887.26 1,39,459.40 1,26,637.70 5,56,974.31 5,30,833.44 Net Profit / (Loss) for the period (before Tax, 15,639.34 Exceptional and / or Extraordinary Items) 8,736.41 10,087.66 854.77 36,415.29 Net Profit/(Loss) for the period before Tax (after Exceptional and/ or 15,639.34 Extraordinary Items) 8,736.41 10,087.66 854.77 36,415.29 Net Profit/(Loss) for the period after Tax (after Exceptional and/ or Extraordinary Items) 5,713.58 6,731.93 795.62 24,635.06 11,227.17 5,633.92 6,769.87 24,636.12 11,063.09 Total Comprehensive Income for the period 667.91 6. Paid-up Equity share capital (Face value of Re. 1/- per share) 2,156.02 2,156.02 1,617.11 2,156.02 1,617.11 Reserves (excluding Revaluation Reserve as shown in the audited Balance Sheet of previous year 99,994.99 94,361.06 88,830.79 99,994.99 88,830.79 Earnings per share (of Re.1/- each) (Not annualised): 0.50 5.59 a. Basic 2.65 3.12 11.43 2.65 b. Diluted 3.12 0.49 11,43 5.21

Quarter ended

The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements)

Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the website of the Stock Exchange(s) (www.bseindia.com and www.nseindia.com) and the Listed Entity (www.hap.in)

Place: Chennai **Managing Director** Date: April 27, 2021